

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No.974/2015 - C.1

Dt. 23-07-2015

NOTIFICATION NO. 05/2015. C –1.

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

Sri T.V.S.G.Raja Reddy, Chief Administrative Officer, (Administration) presently working in Ranga Reddy District, whose parent unit is Kadapa of the State of Andhra Pradesh, is transferred and posted as Chief Administrative Officer, II Additional District & Sessions Court-cum-MSJ Court, Vijayawada of Krishna District vice Sri P.Sivarama Prasad, Chief Administrative Officer, II Additional District & Sessions Court-cum-MSJ Court, Vijayawada transferred.

Sri P.Sivarama Prasad, presently working as Chief Administrative Officer, II Additional District & Sessions Court-cum-MSJ Court, Vijayawada whose parent unit is Ranga Reddy District of the State of Telangana, is transferred and posted as Chief Administrative Officer, Principal District Court, Nalgonda (post kept vacant).

- i) S/Sri T.V.S.G. Raja Reddy and Sri P. Sivarama Prasad shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Ranga Reddy District (State of Telangana) and the District Judge, Krishna at Machilipatnam (State of A.P.) are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

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The Unit Officers concerned are hereby directed not to entertain any applications for leave from the individual concerned. The above individuals are also hereby informed that representations for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

**Sd/- P. MUTYALA NAIDU,
REGISTRAR (ADMN.).**

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The District Judges, **Ranga Reddy District at L.B. Nagar, Hyderabad and Nalgonda.** (State of Telangana).
3. The District Judges, **Krishna at Machilipatnam and Kadapa** (State of A.P.)
4. II Additional District & Sessions Judge-cum-Metropolitan Sessions Judge, **Vijayawada**, Krishna District (State of A.P.).
5. The Pay and Accounts Officer, **Hyderabad.** (State of Telangana).
6. The District Treasury Officers, **Ranga Reddy District and Nalgonda.** (State of Telangana).
7. The District Treasury Officer, **Krishna at Machilipatnam.** (State of A.P.).
8. The Sub Treasury Officer, **Vijayawada**, Krishna District (State of A.P.).
9. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

<http://hc.tap.nic.in>

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